

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 18th APRIL, 2024, 10:30 A.M.

**IA (IBC)/78/GB/2024 In IA (IBC)/51/GB/2020
IA (IBC)/76/GB/2024 In IA (IBC)/51/GB/2020
In CP (IB)/9/GB/2019**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	Stressed Assets Stabilization Fund Vs National Plywood Industries Ltd.
UNDER SECTION	U/s 7 of IBC, 2016.

For Petitioner (s) : Mr. Mukesh Sharma, Adv.

For Respondent (s) :

ORDER

IA (IBC)/76/GB/2024

Learned Counsel Mr. Mukesh Sharma appears on behalf of the applicant. This is an application filed to substitute name of the Erstwhile Resolution Professional in the matter Mr. Sandeep Khaitan with CS Mr. Amit Pareek. Matter heard. Application allowed and **disposed of** accordingly.

Applicant is directed to carry out the required amendments in the physical copy of the application within a weeks' time in presence of Assistant Registrar of this Bench and file a neat copy of the application.

IA (IBC)/78/GB/2024

Ld. Counsel Mr. Mukesh Sharma appears on behalf of the petitioner. Ld. Counsel is directed to issue private notice to the respondent, by speed-post and by E-mail and file affidavit of service at least three days before the next date of hearing.

Registry is also directed to issue notice to the respondent by Speed post and by E-mail and keep tracking record on file.

On receipt of notice, respondent shall have ten days' time to file their reply affidavit. Copy thereof, shall be served on the counsel on record for the opposite party.

List for arguments on **25.04.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)